

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH,  
LUCKNOW.**

**Contempt Petition No. 29 of 2018  
in  
Original Application No. 151 of 2018**

Reserved on 21.2.2019  
Pronounced on 11th March, 2019

**Hon'ble Ms. Jasmine Ahmed, Member-J**  
**Hon'ble Mr. Devendra Chaudhry, Member-A**

Amitabh Thakur, aged about 50 years, S/o Sri T.N. Thakur, R/o 5/426  
Viram Khand, Gomti Nagar, Lucknow

..... Applicant

By Advocate : Applicant in person

Versus.

Sri Arvind Kumar, Principal Secretary, Home Department, U.P.,  
Lucknow.

..... Respondent.

By Advocate : Sri Sudeep Seth

Alongwith

**Contempt Petition No. 30 of 2018  
in  
Original Application No. 152 of 2018**

Amitabh Thakur, aged about 50 years, S/o Sri T.N. Thakur, R/o 5/426  
Viram Khand, Gomti Nagar, Lucknow

..... Applicant

By Advocate : Applicant in person

Versus.

Sri Arvind Kumar, Principal Secretary, Home Department, U.P.,  
Lucknow.

..... Respondent.

By Advocate : Sri Sudeep Seth

Alongwith

**Contempt Petition No. 31 of 2018  
in  
Original Application No. 153 of 2018**

Amitabh Thakur, aged about 50 years, S/o Sri T.N. Thakur, R/o 5/426  
Viram Khand, Gomti Nagar, Lucknow

..... Applicant

By Advocate : Applicant in person

Versus.

Sri Arvind Kumar, Principal Secretary, Home Department, U.P., Lucknow. .... Respondent.

By Advocate : Sri Sudeep Seth

Alongwith

**Contempt Petition No. 32 of 2018  
in  
Original Application No. 154 of 2018**

Amitabh Thakur, aged about 50 years, S/o Sri T.N. Thakur, R/o 5/426 Viram Khand, Gomti Nagar, Lucknow .... Applicant

By Advocate : Applicant in person

Versus.

Sri Arvind Kumar, Principal Secretary, Home Department, U.P., Lucknow. .... Respondent.

By Advocate : Sri Sudeep Seth

**O R D E R**

**By Ms. Jasmine Ahmed, Member-J**

Since all these Contempt Petitions have been filed by the applicant against the common judgment and order dated 9<sup>th</sup> May, 2018, they have been heard together and with the consent of the parties they are being disposed of by a common order.

2. The abovementioned Contempt Petitions have been filed by the applicant for alleged non-compliance of common judgment and order dated 9<sup>th</sup> May, 2018 passed by this Tribunal in O.A. Nos. 151, 152, 153 and 154 of 2018. The operative portion of the order dated 9<sup>th</sup> May, 2018 reads as under:-

“Hence, keeping in view of the special request made by the applicant, in person, all these 4 Original Application No. 151 of 2018, 152 of 2018, 153 of 2018 and 154 of 2018 are disposed off at admission stage without calling for any reply from the respondents and without expressing any opinion on merit and with the consent of the parties by issuing directions to the disciplinary authority/competent authority to dispose of the representations given by the applicant in the related pending enquires before further proceeding in the matter after giving opportunity of being

heard to the applicant within a period of one month from the date of communication of certified copy of this order alongwith copy of the representation given to the competent authority/disciplinary authority."

3. On notice, the respondent has filed Compliance Report stating therein that in compliance of the order of this Tribunal, the respondent has considered and decided the representation of the applicant by Office Memorandum dated 10.10.2018 by passing a reasoned and speaking order running into 07 pages, which has been duly communicated to the applicant.

4. We have heard the learned counsel for the parties and perused the pleadings available on record.

5. Admittedly the direction of the Tribunal was to consider and decide the pending representations of the applicant and in compliance of the order of this Tribunal, the respondent has considered and decided the representations of the applicant by passing a reasoned and speaking order and as such nothing remain to be adjudicated in the instant Contempt Petitions and the same are liable to be dismissed.

6. In view of the above, all four Contempt Petitions fail and are accordingly dismissed. Notices issued to the respondents are hereby discharged.

7. A copy of this order be placed in all the connected Contempt Petition for record.

**(Devendra Chaudhry)**  
Member-A

**(Ms. Jasmine Ahmed)**  
Member-J

Girish/-